

CC No. 287/19

CBI Vs. B. D. Singhal & Anrs.

03.07.2020

Present: Sh. Dhan Kishore, Id. Senior PP for the CBI along with Pairvi Officer Sh. K. S. Thakur.

Sh. Anant Garg, Id. counsel for A-7.

Sh. Saurabh Soni, Id. counsel for A-11 and A-39.

Sh. Suwinder Singh Chadha, Id. counsel for A-13, A-14, A-22 and A-45.

Sh. Saurabh Luthra, Id. counsel for A-23.

A-26 Pradeep Sabarwal in person.

Sh. Abhay Pandey, Id. counsel for A-29.

Sh. Yashbir Singh, Id. counsel for A-32.

None for the remaining accused persons.

Present matter has been taken up through video conferencing hosted by Mrs Pallavi Sharma, Reader of this Court in terms of office Order No.22/DHC/2020 dated 29.06.20 passed by the Hon'ble High Court of Delhi and subsequent office Order No. Power/Gaz. /RADC/2020/E-5577-5661 dated 29.06.20 passed by Id. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Present matter is at the stage of arguments on the point of charge.

It is informed by the Reader of the court that Sh. Archit Upadhyay, Id. counsel for A-3 and A-4 has informed that he has already filed written arguments. It is further informed by the Reader that some Lawyers have not responded and some Lawyers are not ready to argue the matter through video conferencing and informed that they will address arguments as and when physical regular hearing in the courts will resume.

Id. counsel for A-13, A-14, A-22 and A-45 submits that new Id. Senior PP has been posted in this court who had sought time lastly to first address the arguments on the point of charge and thus, the prosecution has to address arguments first.

Part submissions of Id. Senior PP for the CBI heard.

Id. Senior PP for the CBI submits that IO be directed to remain present on the next date of hearing through video conferencing for clarifications in order to specify the role of each of the accused persons for the commission of the offences.

On request, put up this matter for further proceedings/arguments on the point of charge, on 27.07.2020. In the meantime, notice be issued to the IO and the Id. counsels for the remaining accused persons who did not give any response, for next date of hearing through email, whatsapp, SMS or through phone call.

A copy of this order be sent to the IO and the Id. counsels for the remaining accused persons along with the notice.

In case of any query or inconvenience, Id. counsels for the accused persons may contact Mrs Pallavi Sharma, Reader of the court via official email ID readerbicourtroomno.504radc@gmail.com or on whatsapp as well as mobile phone no. 9210587637 telephonically or SMS.

Ahmad is directed to do the needful.



(Anurag Saini)
Special Judge
(PC Act) (CBI) II / RADC / ND / 03.07.2020
D.D.U. Marg

CC No. 385/19

CBI Vs. Anil Kumar & Anrs.

03.07.2020

Present: Sh. Dhan Kishore, Id. Senior PP for the CBI along with Pairvi Officer Sh. K. S. Thakur.

Present matter has been taken up through video conferencing hosted by Mrs Pallavi Sharma, Reader of this Court in terms of office Order No.22/DHC/2020 dated 29.06.20 passed by the Hon'ble High Court of Delhi and subsequent office Order No. Power/Gaz. /RADC/2020/E-5577-5661 dated 29.06.20 passed by Id. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Considering the facts and circumstances of the matter, put up this matter for further proceedings, on 03.10.2020.




(Anurag Sain)

विशेष न्यायाधीश (पी.सी.एक्ट)-II
Special Judge (PC Act) (CBI-II)
(PC Act) (CBI)-11/RADC/ND/03.07.20
RADC, New Delhi
D. O. U. Marg, New Delhi